

(7)

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section) Civil Secretariat
Srinagar/ Jammu.

Subject: Constitution of the Jammu and Kashmir Socially and Educationally Backward Classes Commission- regarding

Reference: Letter No. S&EBCC/2020/281-84 dated 19.08.2020 and letter No. S&EBCC/2020/3236-26 dated 03.09.2020 from J&K Socially and Educationally Backward Classes Commission.

GOVERNMENT ORDER NO: 2711- JK(LD) OF 2020
DATED : 22 - 10 - 2020

In partial modification of Government Order No: 2230-JK(LD) of 2020 dated 19-03-2020, sanction is hereby accorded to the incorporation of the following clause, after clause (B) in the aforesaid Government Order,—

“(C) The Commission may regulate its own procedure for exercising the powers and functions entrusted to it.”

Further, the period stipulated in Government Order No. JK(LD) of 2020 dated 19-03-2020 for submission of first interim report (s) of the Commission is hereby extended up to 31st of December, 2020, subject to the stipulation that no further extension shall be granted.

By Order of the Lieutenant Governor.

Sd/-
(Achal Sethi)
Secretary to Government

No.LD(Leg)2020/09

Dated 22 .10.2020

Copy to the:-

1. Financial Commissioner, Finance Department.
2. Financial Commissioner, Health and Medical Education Department.
3. All Principal Secretaries to Government.
4. Principal Secretary to Government, Social Welfare Department.
5. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan, Srinagar.

